

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India]
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
TIKONA INFINET PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	TIKONA INFINET PRIVATE LIMITED
2. Date of incorporation of corporate debtor	15/09/1975
3. Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4. Corporate Identity No. of corporate debtor	U74899MH1975PTC265837
5. Address of the registered office and principal office (if any) of corporate debtor	3A, 3rd Floor, Corpora, LBS Marg, Bhandup (W), Mumbai - 400078.
6. Insolvency commencement date in respect of corporate debtor	01.05.2025 Order received on 02.05.2025
7. Estimated date of closure of insolvency resolution process	28.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Dhiren S Shah IBBI/IPA-001/IP-P00220 /2017-18/ 10419
9. Address and e-mail of the interim resolution professional, as registered with the Board	702, Matushree Apartment, Near Natraj Studio, Sir M.V Road, Andheri - East, Mumbai 400069. dss@dsshah.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	702, Matushree Apartment, Near Natraj Studio, Sir M.V Road, Andheri - East, Mumbai 400069. cirtkone@gmail.com
11. Last date for submission of claims	15/05/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. N.A. 3. N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Tikona Infinet Private Limited** on **01.05.2025 (order received on 02.05.2025)**.

The creditors of **Tikona Infinet Private Limited**, are hereby called upon to submit their claims with proof on or before **15.05.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Dhiren S Shah 

Date: 04.05.2025

Place: Mumbai

